

SATURDAY, NOVEMBER 4, 2023

29

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
FASTENTECH INDIA PRIVATE LIMITED**

1. Name of Corporate Person	FASTENTECH INDIA PRIVATE LIMITED
2. Date of incorporation of Corporate Person	09.03.2022
3. Authority under which Corporate Person is incorporated /registered	Ministry of Corporate Affairs, Registrar of Companies, Delhi.
4. Corporate identity number / limited liability identity number of Corporate Person	U72900DL2022FTC394858
5. Address of the registered Office and Principal office (if any) of Corporate Person	Office No. 210 Plot No. C-1/1, 2nd Floor Space-10, Azadpur, Amber Tower, North East, Delhi-110033 (India)
6. Liquidation commencement date of Corporate Person	01st November, 2023
7. Name, address, email address, telephone number and the registration number of the Liquidator	Ajay Kumar Jain Address : E-15/209, Sector-8, Rohini-110085 E-mail: ajayjain721@gmail.com Ph: +91 9811045969 Regn. No: IBBI/IPA-002/IP-N00415/2017-2018/11188
8. Last date for submission of claims	01st December 2023

Notice is hereby given that the **Fastentech India Private Limited** has commenced voluntary liquidation on **01st November 2023**.

The stakeholders of the **Fastentech India Private Limited** are hereby called upon to submit a proof of their claims, on or before **01st December 2023**, to the liquidator at the address mentioned against item 7 above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ajay Kumar Jain, Liquidator

Date: 04.11.2023

Regn. No.: IBBI/IPA-002/IP-N00415/2017-2018/11188

Place: New Delhi

Validity of AFA: 18.10.2024

प्रारूप ए
सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)
विनियमन, 2017 के विनियम 14 के अधीन)

फास्टेंटैक इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	फास्टेंटैक इंडिया प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	09 मार्च, 2022
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	कारपोरेट कार्य मंत्रालय, रजिस्ट्रार ऑफ कम्पनीज-दिल्ली
4. कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U72900DL2022FTC394858
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	ऑफिस नंबर 210 प्लॉट नंबर सी-1/1, दूसरी मंजिल स्पेस-10, आजादपुर, अंबर टावर, उत्तर पूर्व, दिल्ली-110033 (भारत)
6. कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	01 नवंबर 2023
7. परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	अजय कुमार जैन पता: ई-15/209, सेक्टर-8, रोहिणी-110085 ईमेल : ajayjain721@gmail.com फोन : +919811045969 पंजी. सं.:IBBI/IPA-002/IP-N00415/2017-2018/11188
8. दावे जमा करने की अन्तिम तिथि	01 दिसंबर 2023

एतद्वारा सूचना दी जाती है कि फास्टेंटैक इंडिया प्राइवेट लिमिटेड ने 01 नवंबर 2023 को स्वैच्छिक परिसमापन आरम्भ किया है।

फास्टेंटैक इंडिया प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के सम्मुख उल्लिखित पते पर परिसमापक के पास 01 दिसंबर 2023 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / -

तिथि : 04 नवंबर 2023
स्थान : नई दिल्ली

अजय कुमार जैन, परिसमापक
पंजीकरण सं.:IBBI/IPA-002/IP-N00415/2017-2018/11188
एएफए की वैधता:18.10.2024

HCL TECHNOLOGIES LIM

Registered Office: 806, Siddharth, 96, Nehru Place, New Del

Corporate Office: Plot No. 3A, Sector 126, Noida-201 304,

Telephone: +91 11 26436336; Website: www.hcltech.

Email Id: Investors@hcl.com

PUBLIC NOTICE

Notice is hereby given that the following equity share certificates of face v
issued by the Company are stated to have been lost and the Company will p
the lost share certificates and in lieu thereof the shares shall be issued in dema

Name of the Shareholder	Joint Holder 1	Folio No.	Certificate No.	Distinctive No.
Amar Rohira	Kishora Rohira	0018484	23595	251264227 - 25126432
			23596	251264327 - 25126442
			290791	325697469 - 32569766
			295008	703197327 - 70319772

Any person(s) who has/have any claim(s) in respect of the said share cert
lodge such claim(s) with the Company or its Registrar & Share Transfer A
sufficient proof, within 15 days of publication of this notice, after which no
entertained, and the Company will proceed to issue duplicate shares in dem
The public is hereby warned against purchasing or dealing in any way with
certificate(s). Any person dealing with the above share certificate(s) shall be c
his/her own risk as to costs and consequences and the Company shall not be
in any manner whatsoever.

Our Registrar & Share Transfer Agent

Link Intime India Private Limited

(Unit: HCL Technologies Limited)

C-101, 247 Park, L.B.S. Marg,

Vikhroli (West), Mumbai, Maharashtra - 400 083

E-mail: rnt.helpdesk@linkintime.co.in

For HCL Technolo

Date: November 3, 2023

Place: Noida (U.P.)

Compe